



**Government of Jammu and Kashmir**  
**General Administration Department**  
(Services) Civil Secretariat, Srinagar

**NOTIFICATION**  
**Srinagar, the 27<sup>th</sup> May, 2019**

**SRO 385** In exercise of the powers conferred by proviso to section 124 of the Constitution of Jammu and Kashmir, the Governor hereby directs that the following amendments shall be made in the Jammu and Kashmir Administrative Service Rules, 2008, namely:-

A. In Schedule I,

(a) After entry 87, the following entries shall be added:

87(a)	Deputy Commissioner, State Taxes, Enforcement (South), Kashmir	01
87(b)	Deputy Commissioner, State Taxes, Enforcement (North), Kashmir	01
87(c)	Deputy Commissioner, State Taxes, Enforcement (Samba), Jammu	01
87(d)	Deputy Commissioner, State Taxes, Enforcement (North), Jammu	01

(b) In column 3 against entry at S. No. 89 regarding Additional Deputy Commissioners, the figure 22 shall be substituted by 23.

(c) In column 3 against entry at S. No. 128 regarding Deputy Secretaries to the Government, the figure 45 shall be substituted by 95.

(d) In column 3 against entry at S. No. 132 regarding Sub-Divisional Magistrates, the figure 64 shall be substituted by 65.



(e) After entry 179, the following entries shall be substituted

(A)	Total number of senior cadre posts (1-183 above)	608
(B)	Deputation reserve @ 25% of (A) above	152
(C)	Training reserve @ 10% of (A) above	61
(D)	Leave reserve at 10% of (A) above	61
(E)	Total (A to D)	882
	<b>Total Cadre Strength</b>	<b>882</b>

B. In schedule V,

(a) After entry 21, the following entries shall be added:

21(a)	Deputy Commissioner, State Taxes, Enforcement (South), Kashmir	01
21(b)	Deputy Commissioner, State Taxes, Enforcement (North), Kashmir	01
21(c)	Deputy Commissioner, State Taxes, Enforcement (Samba), Jammu	01
21(d)	Deputy Commissioner, State Taxes, Enforcement (North), Jammu	01

(b) In column 3 against entry at S. No. 23 regarding Additional Deputy Commissioners, the figure 22 shall be substituted by 23.

(c) In column 3 below entry at S.No. 61 regarding total number of posts, the figure 155 shall be substituted by 160.

C. In schedule VI,

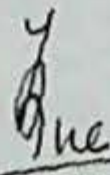
(a) In column 3 against entry at S. No. 1 regarding Deputy Secretaries to the Government, the figure 45 shall be substituted by 95.

(b) In column 3 against entry at S. No. 5 regarding Sub-Divisional Magistrates, the figure 64 shall be substituted by 65.



(c) In column 3 below entry at S.No. 52 regarding total number of posts, the figure 277 shall be substituted by 328.

By order of the Governor.

  
27.05.2019  
(Farooq Ahmad Lone) IAS  
**Secretary to the Government.**

No: GAD(Ser)Genl/125/2018

Dated:27.05.2019

Copy to the:

1. Financial Commissioner, Information Technology Department.
2. Director General of Police, J&K.
3. All Principal Secretaries to the Government.
4. Principal Secretary to the Governor.
5. Principal Resident Commissioner, J&K Government, New Delhi.
6. Chief Electoral Officer, J&K.
7. All Commissioners/Secretaries to the Government.
8. Divisional Commissioner, Jammu/Kashmir.
9. Chairperson, J&K Special Tribunal.
10. All Heads of Departments / Managing Directors.
11. All Deputy Commissioners.
12. Secretary, J&K Public Service Commission.
13. Director Estates.
14. Director, Archives, Archaeology and Museums, J&K.
15. Director, Information, J&K.
16. Secretary, J&K Legislative Assembly/Council.
17. OSD to the Hon'ble Speaker, J&K Legislative Assembly.
18. General Manager, Government Press, Srinagar/Jammu.
19. Private Secretary to the Governor.
20. Private Secretary to Advisor(K) to the Governor.
21. Private Secretary to Advisor(G) to the Governor.
22. Private Secretary to Advisor(S) to the Governor.
23. Private Secretary to Advisor (KS) to the Governor.
24. Private Secretary to the Chief Secretary.
25. Private Secretary to Commissioner/Secretary to the Government, General Administration Department.
26. Incharge website, GAD.
27. Government Order file/Stock file.